

**MINISTRY OF PETROLEUM AND NATURAL GAS
(PETROLEUM AUR PRAKRITIK GAS MANTRALAYA)**

1. Exploration for, and exploitation of petroleum resources, including natural gas and Coal Bed Methane, gas hydrates and shale gas.
2. Production, supply, distribution, marketing and pricing of petroleum, including natural gas, Coal Bed Methane and petroleum products.
3. Oil refineries including Lube Plants.
4. Additives for petroleum and petroleum products.
5. Lube Blending and greases.
6. Blending and Blending prescription for bio-fuels including laying down the standards for such blending.
7. Marketing, distribution and retailing of bio-fuels and its blended products.
8. Conservation of Petroleum products.
9. Planning, development, control and assistance to all industries dealt with by the Ministry.
10. Strengthening energy security by acquiring oil and gas equity abroad and participation in transnational oil and gas pipeline projects.
11. Creation and administration of strategic petroleum reserve.
12. All attached or subordinate offices or other organizations concerned with any of the subjects specified in the list, including Directorate General of Hydrocarbons (DGH), Centre for High Technology (CHT), Oil Industry Development Board (OIDB), Petroleum Conservation Research Association (PCRA), etc.
13. Planning, development and regulation of oilfield services.
14. Administration of Engineers India Limited, including their subsidiaries and joint ventures.
15. Public sector projects falling under the subject included in the list except such projects which are specifically allotted to any other Ministry/Department.
16. The Oil Fields (Regulation and Development) Act, 1948 (53 of 1948).
17. The Oil and Natural Gas Commission Act, 1959 (43 of 1959).

18. The Petroleum & Minerals Pipelines (Acquisition of right of User in Land) Act, 1962 (50 of 1962).
19. The ESSO (Acquisition of Undertakings in India) Act, 1974 (4 of 1974).
20. The Oil Industry (Development) Act, 1976 (2 of 1976).
21. The Burmah-Shell (Acquisition of Undertaking in India) Act, 1976 (2 of 1976).
22. The Caltex (Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited Act, 1977.
23. Administration of the Petroleum Act, 1934 (30 of 1934) and the rules made thereunder.
24. Administration of Balmer Lawrie Investment Limited and Balmer Lawrie and Company Limited.
25. Petroleum & Natural Gas Regulatory Act, 2006.